

**AMENDMENTS TO SUGAR CANE
(CONTROL) ORDER**

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): I beg to lay on the Table, under subsection (6) of Section 3 of the Essential Commodities Act, 1955, a copy of Notification No. G.S.R. 884, dated the 4th October, 1958, making certain further amendments to the Sugarcane (Control) Order, 1955. (Placed in the Library. See No. LT-1745/59.)

12.09 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:

(i) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th November, 1959, agreed without any amendment to the Arms Bill, 1959, which was passed by the Lok Sabha at its sitting held on the 17th November, 1959."

(ii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 1st December, 1959, agreed without any amendment to the Haj Committee Bill, 1959, which was passed by the Lok Sabha at its sitting held on the 24th November, 1959."

12.10 hrs.

**CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE**

ACQUISITION OF LAND IN DELHI

Mr. Speaker: Calling attention notice.

Shri Vajpayee (Balrampur): Under rule 197, I beg to call the attention of

the Minister of Health to the following matter of urgent public importance and I request that he may make a statement thereon:

"The acquisition of about Thirty-five thousand acres of land for the execution of the Master Plan for Greater Delhi."

Before you call upon the hon. Minister to make a statement, may I seek a clarification?

Mr. Speaker: I have clarified it a hundred times.

Shri Vajpayee: Not with regard to adjournment motions; with regard to this Calling attention notice. The other day, the hon. Minister informed the House that the Minister of Works, Housing and Supply will reply to this motion. But, in the papers I find that it is the Health Minister who is going to reply to this Calling attention motion. I would like to know who is responsible for the execution of the Master Plan in Delhi. Is it the Health Minister or the Minister of Works, Housing and Supply?

Mr. Speaker: We will ask both of them.

The Minister of Health (Shri Karmarkar): I am afraid it is a long statement. In view of the importance of the subject.....

Mr. Speaker: I am finding it difficult sometimes. As the hon. Member has brought to our notice, with respect to the Delhi Administration, sometimes, it is difficult for me to fix the responsibility upon one Minister or the other. The hon. Health Minister said the other day that he is not in charge of this subject and he is asked to answer these questions. He said so here. The other day the hon. Minister was not able to answer all the questions relating to this matter, and we naturally thought the hon. Minister of Works, Housing and Supply must also be here. I would like to know definitely with respect to the